

आवधिक रूप से सूचित करना भी पड़ता है। निदेशक मण्डल से निम्न स्तरीय अन्य पदाधिकारियों/कार्यपालकों/प्रबन्धकों के यात्रा कार्यक्रम निर्धारित प्रक्रिया के अनुसार निदेशक मण्डल द्वारा स्वीकृत किये जाते हैं तथा उन्हें भी अपनी वापसी पर उनके द्वारा पूरे किये गये कार्य के बारे में एक रिपोर्ट प्रस्तुत करनी पड़ती है। इन रिपोर्टों की भी निदेशक मण्डल द्वारा समीक्षा की जाती है। ये प्रबन्ध यह सुनिश्चित करने के लिये पर्याप्त हैं कि कोई परिहाय विदेश भाजन की जाये।

Irregularities ^ Despatch of Uncontrolled cloth by NIC Units (WBABO)

1884. SHRI RAMANAND YADAV: Will the Minister of SUPPLY AND TEXTILES be pleased to state:

(a) whether it is a fact that the special audit report has Revealed that Rs. 219.31 lakhs were drained out in a planned manner by the unauthorised despatch of uncontrolled cloth to M/s. Adarsh Bazar Consumers Cooperative Limited, Patna during January, 1983 to February, 1984 -by the units under the N.T.C. (WBABO);

(b) whether the sale was effected on credit basis in complete disregard of the N.T.C. policy of sale on cash basis;

(c) *it so*, whether any action for the recovery of this amount has been initiated by the Sales Division and the Finance Division of the N.T.C. (WBABO):

(d) whether it is a fact that indiscriminate sale on credit without even inquiring into the creditability of the customers have resulted in direct financial loss to the N.T.C. (WBABO); and

(e) if so, what action has been taken against those erring officials of the N.T.C. (WBABO)?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH). (a) and (b) The special audit report, which covered the period 1979-80 to 1983-84 point out irregularities regarding transactions amounting to Rs. 218.31 lakhs. The credit sale, involving an

amount of Rs. 198.95 lakhs has been considered as a serious financial and procedural irregularity by the said report. Goods worth about Rs. 105.00 lakhs were sent under despatch instructions on credit. Sales without despatch instructions and on credit, involving an amount of Rs. 93.75 lakhs, are irregular.

(c) NTC ("Holding Company) and NTC (WBABO) are in constant touch with the National Consumer Cooperative Federation Ltd. for the recovery of the outstanding dues. A committee consisting of three officials from National Cooperative Consumer Federation and two from NTC (WB'ABO) has been formed to scrutinise the pending issues regarding the said supply of non-controlled cloth.

(d) While sales to Government/Co-op. institutions are generally made on credit basis, such credit sales to private parties are made only on the basis of credit worthiness of the party, past experience, the general reputation in the trade, bank reference and the amount of security deposit. According to available information, the incidence of bad debts is a very small percentage of the total quantum of sales.

(e) Three officers of the NTC (WBABO) connected with the despatch of uncontrolled cloth without delivery instructions from National Cooperative Consumers Federation to M/s. Adarsh Bazar Consumer Cooperative Stores Ltd., Patna, have since been placed under suspension by the Corporation, pending further inquiry.

Misappropriation of Bank Draft

1885. SHRI SOHAN LAL DHUSIYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any complaint to the effect that a Bank Draft of Rs. 5000/- issued by the Purani Basti State Bank and sent by one Shri Rahmat Ali on the 24th February 1984 to the Chandni Chowk Delhi branch of the State Bank of India has been misappropriated; and

(b) if so, what action Government have taken in the matter in order to restore the amount to the affected person?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) According to State Bank of India, from whom a report had been called, two drafts bearing No. 898150 dated 24-2-1984 for Rs. 3000/- and No. 898152 dated 24-2-1984 for Rs. 2000/- favouring M/s. Iqbal & Co. issued by State Bank of India, Purani Basti Branch, were preserved through clearing on 23-3-1984 by Dena Bank, Community Centre, Mayapuri, New Delhi, and paid by State Bank of India, Chandni Chowk Branch in due course. The said instruments were duly endorsed by M/s. Iqbal & Co. in favour of Royal Trading Company in whose account the amount was credited by Dena Bank.

Withdrawal of Selective Credit Control Order in Favour of Farmers Growing Oilseeds

1886. SHRI RAJNI RANJAN SAHU: Will the Minister, of FINANCE be pleased to state.

(a) whether the Central Organisation for the Oil Industry and Trade (COOIT) has urged upon Government to withdraw selective credit control order to ensure reasonable prices to farmers who are (forced to sell their oilseeds at distress (prices in view of the bumper crop); and

(b) if so, what action Government propose to take to provide relief to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) Oilseeds and oils being sensitive essential commodities, have been kept under the purview of selective credit controls. To safeguard the interest of farmers, the Government of India fix support prices and the Reserve Bank of India arranges concessional credit at an interest rate of 15 per cent per annum

for public sector procurement agencies undertaking support price operations. The advances to public sector agencies for price support operations are not subject to selective credit controls. Only operations other than price support operations are subject to the stipulation of selective credit controls. In April 1958 the selective credit controls on vegetable oils was rationalised and the maximum margins were reduced from 55 per cent to 75 per cent.

राष्ट्रीयकृत बैंकों द्वारा अधिवक्ताओं की नियुक्ति

1887. श्री हुक्मदेव नारायण यादव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि : (क) राष्ट्रीयकृत बैंकों के उन अंचलों (जानों) के नाम क्या-क्या हैं जहाँ जिला न्यायालयों उच्च न्यायालयों तथा उच्चतम न्यायालयों के लिए अधिवक्ताओं की नियुक्ति या निर्देशित किया जा चुका है तथा ऐसे अधिवक्ताओं की संख्या कितनी है; और

(ख) यह तीन वर्षों के दौरान इन अधिवक्ताओं को अदा की गई फीस का व्यय क्या है और यह फीस अदा करने वाले संबंधित अंचलों के नाम क्या-क्या हैं।

वित्त मंत्रालय में राज्य मंत्री (श्री जन रंग पुजारी) : (क) और (ख) बैंक आम तौर पर उन स्थानों पर अधिवक्ताओं की पैतल बनाते हैं जहाँ की अदालतों आदि में उनका नियमित रूप से काम पड़ता रहता है। अलग-अलग किस्मों के कार्यों/काम की मदों के लिए अलग-अलग फीस होती है। यह फीस अधिवक्ताओं/सलिसिटर्स की साख के अनुसार भी अलग-अलग होती है।

गुजरात के महालेखाकार के लिये कार्यालय का स्थान

1888. श्री विट्ठलभाई मोतीराम पटेल :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात सरकार द्वारा गुजरात के महा लेखाकार को